

Central Administrative Tribunal Principal Bench, New Delhi

OA No. 4172/2016

New Delhi this the 22th day of December, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Neeti Gehlaut
D/o Shri Dalbir Singh Gehlaut
Age about 27 years
Designation-TGT (Math) Group 'B'
R/o H.No.442, Padarth Panna
Opposite Central Bank
Village Mitrau
Najafgarh, New Delhi- 43. ... Applicant

(By Advocate:Shri Nitin Yadav)

VERSUS

1. Govt. of NCT Delhi
Chief Secretary
Delhi Secretariat, I.P.Estate
New Delhi.
2. Director
Directorate of Education, GNCTD
Establishment-III Branch
Old Secretariat, Delhi – 54.
3. Secretary
Delhi Subordinate Selection Service
FC-18, Institutional Area
Behind Karkardooma Court
Karkardooma, Delhi-92.Respondents

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard the learned counsel for the applicant.

2. It is submitted that the applicant applied in response to the Advertisement No. 02/12 under post code 111/12, TGT(Maths) and 01/13 Post Code No.09/13 i.e. TGT (Maths) Female under OBC category for which a common examination was conducted. Though the applicant was applied for both the Advertisements, however so far as Advertisement No.2/12 (Post

Code-111/12) is concerned as he was not possessing the required B.Ed qualification as on the relevant cut off date, he himself declined the offer of appointment. So far as Advertisement No.01/13 (Post Code-09/13) is concerned, the applicant is fully qualified and eligible including possessing of the B.Ed qualification as on the cut off date for the said advertisement, as the cut off date for both the advertisements are different, and was also declared as selected by the respondents themselves vide Public Notice dated 14.01.2016 for the post code 09/13. However, the respondents have not issued any appointment letter to the applicant along with others.

3. It is also submitted that the applicant made number of representations including Annexure A-7 representation dated 29.06.2016, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage without going into the merits of the case, by directing the respondents to consider the Annexure A-7 representation dated 29.06.2016 of the applicant and pass appropriate reasoned and speaking order thereon, within a period of 60 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(Praveen Mahajan)
Member (A)

(V. Ajay Kumar)
Member (J)

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